

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.422

IA/1472/ND/2022, IA/1421/ND/2022, IA/1220/ND/2022,
IA/1137/ND/2022, IA/3744/ND/2021, IA/1858/ND/2024,
IA/2359/ND/2024, IA/2593/ND/2024 IN IB/901/ND/2020

IN THE MATTER OF:

Suraj Kumar Kaushal & Others	...	Applicant
Versus		
Sarvottam Realcon Pvt Ltd	...	Respondent

Under Section 7 of (IBC) CIRP

Order delivered on 05.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Adv. Arsh Bhalla in IA/2593/ND/2024, Adv. Shyam Kapadia, Adv. Vikas Kumar, Adv. Pranjal Shrivastava, Adv. Arun Kumar, Adv. Vidhanshi Kamalia in I.A.1858/2024
For the Respondent	:	
For the RP	:	Adv. Ankur Mittal, Adv. Yashika Sharma, Adv. Sabhya Jain

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **05.08.2024**.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)